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KANGRA TEA (GRANDING AND MARKING) RULES, 1976

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KANGRA TEA (GRANDING AND MARKING) RULES, 1976

KANGRA TEA (GRANDING AND MARKING) RULES, 1976

1. Short title and application :-

- (1) These rules may be called Kangra Tea (Grading and Marking) Rules, 1976.
- (2) They shall apply to the Tea derived from camellia Sinensis/Camellia tea grown in the Kangra and Mandi districts of the State of Himachal Pradesh.

2. Definition :-

In these rules,

- (i) "Agricultural Marketing Adviser" means the Agricultural Marketing Adviser to the Government of India;
- (ii) "Authorised packer" means a person or a body of persons who been granted a certificate of Authorisation by the Agricultural Marketing Adviser for grading and marking the commodity in accordance with grade standards and procedure prescribed under the rules;
- (iii) "Schedule" means a Schedule appended to these rules.

3. Grade designation :-

The grade designation to indicate the quality of Kangra Tea shall be as set out in column 1 of Schedule 11.

4. Definition of quality :-

The quality indicated by grade designation shall be as set out in columns 2 to 8 of Schedule II.

5. Grade designation mark :-

- (i) The grade designation mark for Kangra Tea, packed in polythelene-lined gunny bags or wooden/plywood cases, or paper cartons shall consist of a lable bearing a design consisting of an outline map of India with the words "AGMARK" and the figure of "rising Sun" with the words "Produce of India" resembling the mark set out in Schedule T
- (ii) The grade designation mark in case of Kangra tea packed in polythelene bags or paper bags may also have a design incorporating the number of Certificate of Authorisation, the word "AGMARK" and the grade as approved by the Agricultural Marketing Adviser.

6. Method of marking :-

- (i) The grade designation mark shall be securely affixed to or printed on each container in a manner approved by the Agricultural Marketing Adviser.
- (ii) In addition to the above, the following particulars shall also be clearly and indelibly marked on each container in a manner approved by the Agricultural Marketing Adviser:-
- (a) date of packing in code or plain letters,
- (b) lot number,
- (c) name and address of packer;
- (d) place and packing, and
- (e) net weight.
- (iii) An authorised packer may after obtaining the previous approval of the Agricultural Marketing Adviser, mark his

private trade mark on a container in a manner approved by the Agricultural Marketing Adviser, provided that the private trade mark does not represent quality or grade of tea different from that indicated by grade designation mark affixed on the container in accordance with these rules.

7. Method of packing :-

- (i) Kangra tea shall be packed-
- (a) in polythelene bags enclosed in sound and clean gunny bags or wodden/ plywood cases or paper cartons where the net weight of tea is above 5 kilograms; or
- (b) in polythelene bags or paper bags where the net weight of tea is 5 kilograms or below as approved by the Agricultural Marketing Adviser.
- (ii) The containers shall be securely closed and sealed in a manner approved by the Agricultural Marketing Adviser.

8. Special conditions of certificate of authorisation :-

In addition to the conditions specified in rule 4 of the General Grading and Marking Rules, 1937, the conditions as set out in Schedule III shall be observed by every authorised packer to the satisfaction of the Agricultural Marketing Adviser.

SCHEDULE 1

[See rule 5(1)] Grade designation mark of Kangra Tea

SCHEDULE 2 SCHEDULE II

(See rule 3 and rule 4) Grade designation and definition of quality of Kangra Tea

\\\\\Particulars of quality _______\\\\\\Special characteristics \\General Characteristics \\\

1 \ \ 2 \ \ 3 \ \ 4 \ \ \ 5 \ \ \ 6 \ 7 \ 8

NOTES: \1. The limits specified under columns 2, 5 and 7 are on dry weight basis, i.e. after drying the tea to a constant weight at 100 C. \2. Water soluble extacts is the extract obtained by boiling dry tea with 100 parts of distilled water for one hour under reflux.

SCHEDULE 3 SCHEDULE III

(See rule 8) Special conditions of certificate of authorisation (a) The grading of Kangra Tea shall be carried out only in authorised premises in Kangra and Mandi districts of the State of Himachal Pradesh. (b) An authorised packer shall take all precautions to avoid any contamination of Kangra tea during processing, storage and packing. (c) If an authorised packer handles other types of tea also in the same premises, adequate precautions shall be taken by him to aviod the mixing of different varieties of tea. (d) An authorised packer shall make such arrangements for testing tea as may be prescribed from time to time by the Agricultural Marketing Adviser. Proper records of analysis of samples shall be maintained. (e) All instructions regarding methods of sampling and analysis sealing and marking of containers and Maintenance of record etc., which may be issued from to time by the Agricultural Marketing Adviser shall be strictly observed. (f) A sample of tea drawn, in a manner prescribed by the Agricultural Marketing Adviser, from each lot, shall be forwarded to such control laboratory, as may be directed from time to time. (g) Each container shall be filled with tea from the same lot only. (h) An authorised packer shall provide to the Inspecting Officer, duly authorised by the Agricultural Marketing Adviser in this behalf, such facilities as may be necessary for the discharge of his duties as such officer.